

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.A. No. 14/(MAH)/2014
CA No.

CORAM:

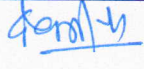

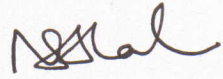
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.10.2016

NAME OF THE PARTIES: Mr. D. R. Sharma
V/s.
M/s. Bajaj Finance Limited

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	DK Meena <u>For R-1</u>	Pce	
2.	For R-2	Adv.	
3.	NIPAT SHAM	Adv	

Order

Company Appeal No. 14/59/CLB/MB/MAH/2014

The Petitioner Counsel requested time for filing the rejoinder, whereas the Respondent side reply was filed way back on 01.08.2014.

However, since the Counsel appearing on behalf of the petitioner has stated that she has recently come on record, therefore, time for filing rejoinder is extended for two weeks with a peremptory direction to get ready for submitting arguments on next day of appearance.

List this matter for hearing on 24.11.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)